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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

FINANCE DEPARTMENT

NOTIFICATION

The 13th January 1943

No. 594—Sty-63/42-F.(C).—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor

C. S. JHA

Deputy Secretary to Government

New Delhi, 29th December 1942

No. A755—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Typewriter Control Order, 1943.

(2) It applies to typewriters of the makes specified in Schedule I.

(3) It extends to the whole of British India.

(4) It shall come into force on the second day of January 1943.

2. In this Order, unless there is anything repugnant in the subject or context,—

(a) "Controller" means the Controller of Printing and Stationery, India, and includes any officer authorised by him to exercise all or any of the powers conferred on the Controller by this Order;

(b) "dealer" means a company specified in Schedule II and includes every branch and agent of such company;

(c) "forms" means a Form set forth in Schedule III;

(d) "schedule" means a Schedule to this Order;

(e) "typewriter" means a typewriter machine to which this Order applies and includes parts from which such machines can be assembled.

3. (1) No dealer shall, except in pursuance of a direction given under clause 5, sell or otherwise dispose of a typewriter to any person or authority except on presentation of a permit in Form A granted by the Controller.

(2) Such permit shall be issued in duplicate and shall be valid for a period of 90 days from the date of issue.

(3) On completion of purchase the purchaser and dealer shall comply with the Instruction set out in the said Form.

(4) Nothing in this clause shall apply to sales to or under order placed by the Central Stationery Office, Calcutta.

4. Applications for permits under clause 3 shall be made in Form B to an officer authorised by the Provincial Government in this behalf.

5. Any dealer whom the Controller directs in writing to sell or otherwise dispose of a typewriter to a particular person or authority shall comply with such direction.

6. The Controller may enter upon and inspect any premises in which typewriters are or are reasonably believed to be assembled, kept for sale or sold.

7. Any dealer shall if so required by the Controller submit a return in the form required by the Controller giving details of his stocks, receipts and deliveries of typewriters.

Schedule I

[See clause 1 (2).]

Makes of typewriters to which this Order applies—

1. Remington.
2. Underwood.
3. Royal.

Schedule II

[See clause 2 (b).]

Dealers

1. Messrs. Remington Rand Inc., 3, Council House Street, Calcutta.
2. Messrs. Blackwood Bryson and Co., Ltd., 2, Mangoe Lane, Calcutta.
3. Messrs. Latham Abercrombie and Co., Ltd., Bombay.
4. Messrs. Roneo Ltd., 9, Mission Row, Calcutta.
5. Messrs. Addison and Co., Ltd., Mount Road, Madras.

Schedule III

FORMS

[See clause 2 (c).]

Form A

The Typewriter Control Order, 1943

(See clause 3.)

Permit

Date up to which valid 194 .

Subject to the provisions of the Typewriter Control Order, 1943.....is/are hereby authorised to purchase.....typewriter(s) specified below:—

Make Size

Model No.

Date 194 .

Controller of Printing
and Stationery, India

Instruction

This permit is issued in duplicate. On completion of purchase, the purchaser shall hand over to the dealer both copies after signing his name on those copies in the space provided for the purpose. The dealer shall retain one copy and forward the duplicate to the Controller after signing his name in the space provided for the purpose.

Date 194 .

Signature of purchaser

Date 194 .

Signature of dealer

Form B

The Typewriter Control Order, 1943

(See clause 4.)

Application to purchase a typewriter

(i) Name.

(ii) Address.

(iii) Profession.

(iv) Purpose for which the typewriter is required.

(v) Whether the typewriter is required for replacement of an existing machine unfit for further use. If so, No., make, model and age of the machine to be replaced and how it will be disposed of.

(vi) Make and size of typewriter desired to be purchased and whether standard or portable.

(vii) Number and description of typewriters already owned by the applicant.

Date 194 .

Signature of the applicant

H. C. PRIOR

Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATION

The 13th January 1943

No. 648-Com.(C).—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

New Delhi, 21st December 1942

No. 1823—In exercise of the powers conferred by clause 47 of the War Injuries Scheme, 1942, the Central Government is pleased to direct that the

following further amendments shall be made in the War Injuries Regulations, 1942, namely:—

In the said Regulations—

(i) In regulation 9—

(a) for the words 'audit officer specified for this purpose by the Posts and Telegraphs Department', the words 'post office where the payment is to be made' shall be substituted;

(b) for the words 'post office where the payment is to be made', the words 'audit officer specified for this purpose by the Posts and Telegraphs Department' shall be substituted.

(ii) in regulation 12, after the words 'post offices', the words 'and audit offices' shall be inserted.

H. C. PRIOR

Secy. to the Govt. of India

HOME DEPARTMENT

NOTIFICATIONS

The 20th January 1943

No. 975-A.(G).—The following notification of the Government of India, Legislative Department, is republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

New Delhi, 5th January 1943

No. F.28-1/42-C&G.—His Excellency the Governor-General, in exercise of the power conferred by sub-section (2) of section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, is pleased to direct that a session of the Council of State shall commence at New Delhi on Monday, the 15th February 1943.

G. H. SPENCE

Secy. to the Govt. of India

The 20th January 1943

No. 987-P.(G).—The following notifications, issued by the Government of India in the Home Department, are republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

New Delhi, 23rd December 1942

No. 21/81/42-Police—In exercise of the powers conferred by clause (d) of the proviso to sub-rule (1) of rule 3 of the Indian Arms Rules, 1924, the Central Government is pleased to direct that the exemption from the operation of the prohibitions and directions contained in sections 13, 14 and 15 of the Indian Arms Act, 1878 (XI of 1878), conferred by the said sub-rule on the ancient Taluqdars of Oudh, shall cease to extend to Syed Fazal Menhdi, Taluqdar of Alinagar district Bahraich in the United Provinces.

New Delhi, 28th December 1942

No. 21/85/42-Police—In exercise of the powers conferred by clause (d) of the proviso to sub-rule (1) of rule 3 of the Indian Arms Rules, 1924, the Central Government is pleased to direct that the exemption from the operation of the prohibitions and directions contained in sections 13, 14 and 15 of the Indian Arms Act, 1878 (XI of 1878), conferred by the said sub-rule on the Taluqdars of Oudh shall cease to extend to Lal Maheshwar Pratap Narain Singh, Taluqdar of Baraulia, district Sultanpur in the United Provinces.

V. SAHAY

Deputy Secy. to the Govt. of India